

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं 19 का *17/3/2004*
 ORIGINAL APPLICATION No. *of 199*

आवेदक
 Applicant (s)

A.M. Jacob & others

प्रत्यर्थी
 Respondent(s)

*401, Secretary, M/o Por. P.G &
 Pension, New Delhi, 4 & 6*

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for
 Applicant(s) *Mr. C.S. A. Nair*

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for
 Respondent(s)

रजिस्ट्री के टिप्पणी
 Notes of the Registry

अधिकरण के आदेश
 Orders of the Tribunal

प्रस्तुतीकरण की तारीख : *11.3.04*
 Date of Presentation :

11-3-2004

C-I

पंजीकरण की तारीख : *10.3.04*
 Date of Registration :

(5) *Mr CSG Nair*

Mr MR Suresh, ACGSC (rep Mr Biju)

विषय : *Inclusion of PA*
 Subject : *In DCRG*

*Mr MR Suresh, ACGSC takes notice on
 behalf of the respondents.*

तैनाती की तारीख : *11.3.04*
 Date of posting :

Heard. The application is admitted.

*MA.No.182/04 for joint application is
 allowed.*

*Respondents shall file their reply
 statement within four weeks with copy to
 the applicants who may file rejoinder, if
 any, within two weeks thereafter.*

*List before RC for completion of
 pleadings on 29.4.2004*

Reply not filed

28.4.04

2
 TNTN(AM)

AVH(VC)

11-3-2004

ak.

No sitting in RC on 29/4/04.

Rescheduled to 05/5/04.

29/4/04

Reply Statement not filed.

Q. 25/04

RC

None for either side.

No reply filed yet- Call
on 28.06.2004.

SCG
05.05.2004

Reply not filed

11.8.05

Q. 25.6.04
14. Mr.CSG Nair
Mr.TPM Ibrahim K

RC Counsel submitted
relates to merger of
None for either side
174/04, 295/04, 318/04
No reply filed
on 13.05.04, 607/04, 729/04
13.06.04, 435/04, 510/04
712/04, 798/04, 14/05
Department, O.A.18/05
and O.A.51/05, pertaining
to 28.06.2004
Department. Counsel opined
that a SLP has been filed
before the Hon'ble Supreme Court
would take at least two months.
all these cases may take about
months. It is also submitted
other cases on similar
basis on similar
None for different Departments.
list out those cases as a
No reply filed yet. As

last chance call on 24.09.04.

SCG
asp 13.08.2004

2.3.05

C-I

(9) Mr.CSG Nair
Mr.TPM Ibrahim Khan, SCGSC (rep.)

Counsel for the respondents seeks and is
granted three weeks time for filing additional
reply statement. Rejoinder thereto shall be
filed within two weeks thereafter. List before
RC for completion of pleadings on 14.4.05.

AVH(VC)

asp

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकार के आदेश Orders of the Tribunal
<p>Rejoinder not filed 23/9/04</p> <p>RC</p> <p>None for either side.</p> <p>Reply filed by R 1 to 4 is on record. (No reply from R 5.) Rejoinder thereto, if filed by 12.10.2004 be taken on record and thereafter list before SB for final hearing.</p>	<p>11.8.05 C-II</p> <p>14. Mr.CSG Nair Mr.TPM Ibrahim Khan,SCGSC (rep.)</p> <p>Counsel submitted that all these matter relates to merger of DA in DCRG. O.As 174/04, 295/04, 318/04, 414/04, 457/04, 605/04, 607/04, 729/04, 856/04, 5/05, 233/04, 344/04, 435/04, 510/04, 588/04, 631/04, 712/04, 798/04, 14/05 pertains to Postal Department, O.A.18/05 pertains to Railways and O.A.51/05 pertains to Income Tax Department. Counsel on both sides submitted that a SLP has been filed which is pending before the Hon'ble Supreme Court and it would take at least two months for disposal, so all these cases may be posted after two months. It is also submitted that there are other cases on similar issues pertaining to different Departments. Registry is directed to list out those cases as a batch. Post after two months.</p> <p><u>S. nair</u> SN(VC)</p>
<p>24.09.2004</p> <p>No sitting in RC on 14/4/05 Renotified to 18/4/05 12/4/05</p> <p>asp</p> <p>Addl. reply not filed. 15/4/05 W.R.V.R Common final order verified 25/10/05 Court</p>	<p>17.10.2005 C-II</p> <p>(7) KVS(JM)</p> <p>Mr. C.S.G.Nair Mr. T.P.M.Ibrahim Khan, SCGSC</p> <p>Heard. Common order pronounced in open Court.</p> <p>KVS(JM) 17.10.2005</p>
<p>vs</p> <p>Final orders OA 945/03</p>	

Proforma of Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
<p>RC</p> <p>None for either side.</p> <p>Reply is on record. No rejoinder filed yet. Additional reply, for which permission was granted from the Hon'ble Bench on 02.03.2005 has not been filed yet. Rejoinder, to the reply already on record, if any, filed by 18.05.2005 be taken on record and thereafter list before Hon'ble SR for final hearing.</p> <p>18.04.2005</p>	

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LIST OF PAPERS

OA. 174 | 04

Sl No:	No. of Papers on Record			Date of Paper	Description of Paper
	I	II	III		
1.	1	3	1	04	Proceedings 4 Pages
2.	17	10	1	2005	Final Orders 44 Pages
	①	①		1/3/04 OA	
	②	②		8/9/04 Reply selint	
	③			1/3/04 Vakkalit	
	④			18/3/04 M/9	